

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 11/82-ALC4/2013 **MEETING DATE** : 05.09.2013

The Meeting No. 11/82 in the year 2013-14 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 05.09.2013 but was actually held on 12.09.2013 under the Chairmanship of, Shri Jaikant Singh Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

Shri D.N. Mathur. Advisor, Department of Pharmaceutical
Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. A-10	M/s Fermenta Biotech Ltd
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/162/128/AM13/DES-III
It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.	

Case No. A-11	M/s Jubilant Lifesciences Ltd		
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/162/00064/AM14/DES-III		
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to following modification in SION A-315 and SION A-2439:			
SION	Export Porudct	Import Product	Norms requested for
A-315	Niacin 1 kg	Beta picoline 1.2 kg	Beta picoline 0.9 kg
A-2439	3-Cyano Pyridine 1 kg	Beta picoline 1.21 kg	Beta picoline 1.05 kg
The above amendment may be notified through Public Notice.			

Case No. B-92	M/s Cipla Ltd			
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/050/01191/AM13/DES-III			
RLA F. No. 03/94/040/00796/AM13	Adv. Lic. No. 0310717688 dated 19.12.2012			
The norms for the above mentioned advance licenses were ratified by NC in its meeting no. 2/82 dated 18.04.2013. It was decided to amend the of UOM as Gms . Rest of the minutes would remain same.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin &	75 ml pack	1.	Amoxvcillin Trihvdrate	4.200 Gms

Clavulanate Potassium for Suspension USP		2.	Clavulanate Potassium Syloid	2.3444 Gms
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500 Gms
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	1.	Amoxycillin Trihydrate	5.649 Gms
		2.	Clavulanate Potassium Syloid	3.126 Gms
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00 Gms
		4.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		5.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack	1.	Amoxycillin Trihydrate	8.274 Gms
		2.	Clavulanate Potassium Syloid	4.6888 Gms
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00 Gms
		4	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		5.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-93	M/s Cipla Ltd
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/050/01536/AM08/DES-III
RLA F. No. 03/944/040/00822/AM08	Adv. Lic. No. 0310449680 dated 07.11.07

Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to make the following amendments in the minutes of the NC Meeting No: 39/82-ALC4/2007dated 29.01.2008.

Amendment in the description of import item Sl. No. 2

From	Chloride
To	N-N-Dimethyl Thiocarbomoyl Chloride

And

As regard amendment in the ITC (HS) code, the firm may be advised to approach concerned RA in the matter. RA may take appropriate action as per the decision of Norms Committee and would also rectify ITC (HS) code by consulting the book/literature and Customs / Central Excise Authority.

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-94	M/s Aarti Industries Ltd., Mumbai
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/050/1082/AM13/DES-III
RLA F. No. 03/94/040/00574/AM13	Adv. Lic. No. 0310713516 dated 23.10.2012
It was decided to amend the description of import item SI.No.3 as “5% Palladium on Carbon Catalyst”. The rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-95	M/s United Biotech Ltd			
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/50/636/AM13/DES-III			
RLA F. No. 05/24/040/202/AM13	Adv. Lic. No. 0510332772 dated 28.08.2012			
In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/255/2013-PI(Norms) dated 11.09.2013, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Oxaliplatin Injection 50 MG/25 ML (Oplatin 50)	5000 Nos.	1.	Oxaliplatin Raw Pharmaceutical Ingredient	262.50 gms
Oxaliplatin Injection 100 MG/50 ML	4500 Nos.	1.	Oxaliplatin Raw Pharmaceutical Ingredient	472.50 gms
Noradrenaline Acid Tartrate Injection BP 4 MG (Noralin) Ampoules	213750 Nos	1.	Noradrenaline B1 Tartarate Raw Pharmaceutical Ingredient	4.00mg/2ml vial.
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-96	M/s Kairav Chemoforbe Industries Ltd
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/050/00819/AM12/DES-III
RLA F. No. 03/94/040/00413/AM12	Adv. Lic. No. 0310646512 dated 04.08.2011

In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/127/2012-Ch. II dated 05.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
1,4 Dioxane	1 kg	1.	Mixed Ethylene Glycol	1.802 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-97	M/s Actavis Pharma Manufacturing Ltd.			
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/50/00336/AM13/DES-III			
RLA F. No. 04/24/040/328/AM13	Adv. Lic. No. 0410136360 dated 14.05.2012			
Committee consider the case and In the light of earlier decision taken in meeting no. 21/AM13 dated 04.10.2012, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride Tablets 500 mg (each tablet contains valacyclovir HCL equivalent to valacyclovir 500 mg)	1 tablet	1.	Valacyclovir HCL BP/USP (average water content 8%)	600.48 mg/500 mg tablet
Valacyclovir Hydrochloride Tablets 1000 mg (Each tablet contains valacyclovir HCL equivalent to valacyclovir 1000 mg)	1 tablet	1.	Valacyclovir HCL BP/USP (average water content 8%)	1200.96 mg/1000 mg tablet

Case No. B-98	M/s Alkaloids Corporation
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/50/1417/AM13/DES-III F.No. 01/82/50/1407/AM13/DES-III F.No. 01/82/50/1408/AM13/DES-III
RLA F. No. 02/24/40/00002/AM13 RLA F. No. 02/24/40/00054/AM13 RLA F. No. 02/24/40/00074/AM13	Adv. Lic. No.0210177059 dated 30.04.2012 Adv. Lic. No. 0210178880 dated 25.06.2012 Adv. Lic. No.0210180511 dated 02.08.2012
It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.	

Case No. B-99	M/s AMI Life Sciences Pvt Ltd., Baroda .
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/050/545/AM13/DES-III
RLA F. No. 34/24/040/00072/AM13	Adv. Lic. No. 3410034467 dated 22.06.2012
It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.	

Case No. B-100	M/s Jubilant Life Sciences Ltd., Noida			
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/050/01715/AM09/DES-III			
RLA F. No. 05/23/040/000744/AM09	Adv. Lic. No. 0510238238 dated 18.03.2009			
Committee considered case as per agenda and in light of written comments forwarded by Department of C&P vide their U.O. No.14010/82/2010-Ch.II dated 17.10.2012, decided to revise the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3 Diamino Pyridine	1 Kg.	1.	3-Amino-2-Chloro Pyridine	2.50 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-101	M/s Chirag Enterprise, Jamnagar, Gujarat.
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/050/00256/AM11/DES-III F.No. 01/82/050/01090/AM11/DES-III
RLA F. No. 24/24/040/00009/AM11 RLA F. No. 24/24/040/00014/AM11	Adv. Lic. No. 2410029974 dated 27.10.2010 Adv. Lic. No. 2410030871 dated 27.10.2010
It was decided to defer the case for 03.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals	

Case No. B-102	M/s Chiral Bioscience Ltd (Formerly Allied Fabrichem Pvt Ltd.)
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/162/00163/AM13/DES-III
RLA F. No. 09/24/040/00102/AM10	Adv. Lic. No. 0910038495 dated 08.07.2009
It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013	

Case No. B-103	M/s Herbert Brown Pharmaceuticals & Research Laboratories, Mumbai
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/050/01353/AM13/DES-III
RLA F. No. 03/04/040/00044/AM13	Adv. Lic. No. 0310722727 dated 01.02.2013

RLA F. No. 03/94/040/00744/AM11

Adv. Lic. No. 0310/22/2/ Dated 01.02.2013

In the light of written comments received from Department of Chemicals and Petrochemicals dated 30.08.2013, it was decided to amend the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Amino-5-Chlorobenzophenone CAS # 719-59-5	1 kg	1	Anthranil/3-benyl-5-chlorobenzopisoxazole CAS # 719-64-2	1.16 kg

Case No. B-104	M/s Survival Technology Pvt Ltd			
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/50/01110/AM11/DES-III F.No. 01/82/50/00225/AM11/DES-III			
RLA F. No. 03/94/040/207/AM11 RLA F. No. 03/94/040/822/AM10	Adv. Lic. No. 0310580570 dated 24.06.2010 Adv. Lic. No. 0310566726 dated 26.03.2010			
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/62/2010/Ch.II dated 21.08.2012 and in consultation with technical authority present in meeting, decided to revise the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trimethylsilyl Trifluoromethanesulfonate	1 Kg.	1.	Triflic Acid (Trifluoromethane Sulfonic Acid)	0.892 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-105	M/s ADI Finechem Ltd. (Formerly Known as H.K. Finechem Ltd.)
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/50/00146/AM09/DES-III
RLA F. No. 08/24/040/149/AM08	Adv. Lic. No. 0810067303 dated 21.09.2007
It was decided to defer the case for 03.10.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-106	M/s Haldia Petrochemicals Ltd
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/50/01534/AM09/DES-III
RLA F. No. 08/24/040/149/AM08	Adv. Lic. No. 02101221 dated 13.01.2009
It was decided to defer the case for 03.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals	

Case No. C-11	M/s Encee Aromatics Pvt Ltd
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/50/162/00745/AM12/DES-III
It was decided to call from the past product and consumption data certified by Central Excise Authority The case was deferred for 03.10.2013	

Case No. C-12	M/s Encee Aromatics Pvt Ltd
Meeting No. 11/AM14 dated – 05.09.2013	F.No. 01/82/50/162/00020/AM10/DES-III
It was decided to call from the past product and consumption data certified by Central Excise Authority The case was deferred for 03.10.2013	

1	Case No.:2/36/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00727/AM10/	RLA File :03/95/040/00485/AM10/	Lic.No/Date:0310545426 13.11.2009	Defer Date:03.10.2013
	Decision : Decision: It was decided to remind RA and firm to furnish a copy of application immediately. The case was deferred for 03.10.2013.			

2	Case No.:15/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01169/AM10/	RLA File :03/95/040/00779/AM10/	Lic.No/Date:0310561977 25.02.2010	Defer Date:03.10.2013
	Decision : Decision: It was decided to remind RA and firm to furnish a copy of application immediately. The case was deferred for 03.10.2013.			

3	Case No.:7/14/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00369/AM11/	RLA File :03/94/040/01082/AM10/	Lic.No/Date:0310571324 26.04.2010	Defer Date:03.10.2013
	Decision : Decision: It was decided to remind the firm as well as RA to furnish a copy of application immediately. The case was deferred for 03.10.2013.			

4	Case No.:22/6/82-ALC4/2010	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00169/AM11/	RLA File :03/95/040/00396/AM10/	Lic.No/Date:0310571937 29.04.2010	Defer Date:03.10.2013
	Decision : Decision : It was decided to defer the case for 03 10 2013 for comments of Department of C&PC.			

Decision : It was decided to defer the case for 03.10.2013 for comments of Department of C&PC.

5	Case No.:1/21/82-ALC4/2010	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00639/AM11/	RLA File :09/24/040/00182/AM11/	Lic.No/Date:0910043061 12.08.2010	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of C&PC.			

6	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:03.10.2013
	Decision : Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

7	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:03.10.2013
	Decision : Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Parmaceuticals.			

8	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

9	Case No.:5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:03.10.2013
	Decision :Decision :Decision :Department of Biotechnology vide their letter NO. BT/IL/05/319/2010-PID dated 5.6.2013 has requested the firm to furnish the following information: Copy of drug manufacturing license. Copy of Batch Manufacturing record duly approved by QA. Manufacturing process flow diagram of export product showing the wastage involved. It was decided to remind the firm to furnish the information. The case was deferred for 03.10.2013.			

Case No.: 56/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
HQ File :01/82/050/01414/AM13/	RLA File :08/24/040/00394/AM11/	Lic.No/Date:0810098384 20.04.2011	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed for 0.25 mg Tablets	Qty. allowed for 0.50 mg Tablets	Qty. allowed for 1.0mg Tablets	Qty. allowed for 2.0 mg Tablets	Qty. allowed for 3.0 mg Tablets	Qty. allowed for 4.0 mg Tablets
Risperidone Tablets	1 Million Nos. each	1.	Risperidone USP	0.255 kg	0.510 kg	1.020 kg	2.040 kg	3.060 kg	4.080 kg
		2.	Lactose Monohydrate NF	45.0 kg	44.75 kg	89.50 kg	179.0 kg	268.50 kg	358.0 kg
		3.	Microcrystalline Cellulose NF (Avicel PH)	2.50 kg	2.50 kg	5.0 kg	10.0 kg	15.0 kg	20.0 kg
		4.	Sodium Lauryl Sulfate NF	0.250 kg	0.250 kg	0.50 kg	1.0 kg	1.50 kg	2.0 kg
		5.	Magnesium Stearate	0.500 kg	0.500 kg	1.00 kg	2.00 kg	3.00 kg	4.00 kg
		6.	400 CC White HDPE Round Bottle	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		7.	225 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		9.	75 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		10.	60 CC WHITE HDPE ROUND	As per packing	As per packing	As per packing	As per packing	As per packing	As per packing

			BOTTLE	policy	policy	policy	policy	policy	policy
	11.	33 MM WHITE PP CRC with Pulp Liner	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	
	12.	33 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	
	13.	45 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	
	14.	38 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	
	15.	53 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	

11	Case No.:19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:03.10.2013
	Decision : Decision :It was decided to remind the firm to furnish the requisite information without any further delay else their case would be closed. The case was deferred for 03.10.2013			

12	Case No.:213/10/82-ALC4/2013	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00396/AM14/	RLA File :34/24/040/00011/AM12/	Lic.No/Date:3410030146 09.05.2011	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for the comments of Department of Pharmaceuticals.			

13	Case No.:2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:03.10.2013
	Decision : Decision :Decision :The representative from the Department of Pharmaceuticals has stated that the firm has not forwarded the information as sought by them. It was, therefore, decided to request the firm to furnish the following information immediately:			

Complete technical details as per Appendix 33 of the Policy
End use of the export product.
Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 03.10.2013.

14	Case No.: 4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:03.10.2013
	Decision : Decision :Decision :It was decided to defer the case for 03.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

15	Case No.: 17/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Deferred and Re-indexed
	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for the comments of Department of Pharmaceuticals.			

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Case No.: 35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved	
HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/526/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Cefpodoxime Proxetil	1 kg	1.	7 ACA	0.956
		2.	Sulfolane	1.18
		3.	Boron Trifluride (BF3 Gas)	0.614
		4.	Methanol	0.74
		5.	Methylene Chloride	3.66
		6.	Triethylamine	0.562
		7	Tetrahydrofuran	0.58
		8	S-2 Benzothiazolyl-2-Amino-2-(methoxyimino)-4-tiazolyl acetate (MAEM)	0.956
		9	Chloroethyl Isopropyl Carbonate	0.550
		10	Sodium Iodide	0.39

	11	18-Crown-6-ether	0.022
	12	Ethyl acetate	0.85
	13	Sulphuric acid	Not an importable item.
	14	Cyclohexane	1.75
	15	Acetone	0.33
	16	1, 8-diazabicyclo[5.4.0]-undec-7-ene (DBU)	0.341
	17	Dimethyl acetamide	0.49
	18	Eno Carbon	0.100
	19	Toluene	0.25
RA may take appropriate action as per the decision of Norms Committee.			

17	Case No.:39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for the comments of Department of Pharmaceuticals.			

18	Case No.:84/1/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/01442/AM13/	RLA File :09/24/040/00205/AM11/	Lic.No/Date:0910049025 23.09.2011	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for the comments of Department of Pharmaceuticals.			

19	Case No.:90/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01125/AM12/	RLA File :09/24/040/00318/AM12/	Lic.No/Date:0910049191 30.09.2011	Defer Date:03.10.2013
	Decision : Decision :It was decided to defer the case for 03.10.2013 for the comments of Department of C&PC.			

	Case No.:91/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved
	HQ File :01/82/050/01126/AM12/	RLA File :09/24/040/00311/AM12/	Lic.No/Date:0910049192 30.09.2011	Defer Date:

20	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 02.07.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
	OCTYL DIMETHYL PARA AMINO BENZOIC ACID	1 kg	1	(PADIMATE-O CRUDE	1.145 kg
RA may take appropriate action as per the decision of Norms Committee.					

21	Case No.: 5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:03.10.2013
	Decision : Decision : Department of Biotechnology vide their letter no. BT/IL/05/367/2012-PID dated 5.6.2013 has requested the firm to furnish the following information: Whether the quantity of export product mentioned in the condition sheet is in terms of No. of tests or No. of Kits. Please provide production and consumption data duly certified by the Chartered Accountant/Cost and Work Accountant/Jurisdictional Central Excise Authority for the last three years. In import items one of the inputs i.e. Bovine serum albumin is mentioned at Sr. No. 5 & 6. Please provide a copy of Drug Manufacturing License and QA approved Master Batch Formula/Batch Manufacturing record. It was decided to remind the firm to furnish the above information immediately. The case was deferred for 03.10.2013			

22	Case No.: 7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Rejected
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Defer Date:
	Decision : Decision : It was decided to close the case as the firm has not furnished information.The case was closed for 05.09.2013			

23	Case No.: 11/1/82-ALC4/2013	Party Name:BIOCON LIMITED,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Deferred and Re-indexed
	HQ File :01/82/050/01369/AM13/	RLA File :07/24/040/00329/AM12/	Lic.No/Date:0710084173 23.11.2011	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for the comments of Department of Pharmaceuticals.			

24	Case No.: 7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205	Defer

					01.12.2011	Date:03.10.2013
Decision : Decision :It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals						

25	Case No.: 23/45/82-ALC4/2011		Party Name:SUTURES INDIA PRIVATE LIMITED,		Meet No/Date:11/82-ALC4/2013 05.09.2013		Status: Case Deferred
	HQ File :01/82/050/01200/AM12/		RLA File :07/24/040/00341/AM12/		Lic.No/Date:0710084630 13.12.2011		Defer Date:03.10.2013
	Decision : Decision :It was decided to give a final reminder to the firm not furnish the requisite information without any further delay, else their case would be closed.						

26	Case No.: 24/46/82-ALC4/2011		Party Name:ASHISH LIFE SCIENCE PVT.LTD.		Meet No/Date:11/82-ALC4/2013 05.09.2013		Status: Case Rejected
	HQ File :01/82/050/01240/AM12/		RLA File :03/94/040/00737/AM12/		Lic.No/Date:0310670672 14.12.2011		Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.						

27	Case No.: 196/10/82-ALC4/2013		Party Name:BOSTIK INDIA PRIVATE LIMITED		Meet No/Date:11/82-ALC4/2013 05.09.2013		Status: Case Deferred
	HQ File :01/82/050/00379/AM14/		RLA File :07/24/040/00380/AM12/		Lic.No/Date:0710085024 28.12.2011		Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals						

28	Case No.: 76/4/82-ALC4/2012		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:11/82-ALC4/2013 05.09.2013		Status: Case Deferred
	HQ File :01/82/050/00156/AM13/		RLA File :08/24/040/00301/AM12/		Lic.No/Date:0810110001 22.03.2012		Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.						

29	Case No.: 9/11/82-ALC4/2012		Party Name:CHEMCON SPECIALITY CHEMICALS P LTD		Meet No/Date:11/82-ALC4/2013 05.09.2013		Status: Case Approved
	HQ File :01/82/050/00276/AM13/		RLA File :34/24/040/00298/AM12/		Lic.No/Date:3410033741 29.03.2012		Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/527/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:						
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg		
	4-BROMOMETHYL-2-	1 kg	1.	2-CYANO-4-METHYL-	0.785		

CYANO BIPHENYL (BROMO OTBN)		BIPHENYL (OTBN)	
	2.	HYDROBROMIC ACID	0.813

RA may take appropriate action as per the decision of Norms Committee.

30	Case No.:1/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00001/AM13/	RLA File :03/95/040/00970/AM12/	Lic.No/Date:0310688849 30.03.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

31	Case No.:4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013			

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Case No.:38/16/82-ALC4/2012	Party Name:BRILLIANT BIO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved	
HQ File :01/82/050/00474/AM13/	RLA File :09/24/040/00664/AM12/	Lic.No/Date:0910052111 11.04.2012	Defer Date:	
Decision : : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL05/386/2013-PID dated 26.07.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed
- FUTVAC - FOOT MOUTHDI SEASEVACCINEINACTIVAT FUTVAC - FOOT MOUTHDI SEASEVACCINEINACTIVAT	1 kg	1.	MONTANIDE OIL ISA MONTANIDE OIL ISA	0.533 MT
		2.	ADULT BOVINE SERUM ADULT BOVINE SERUM	0.44 Kiloliters (440 Liters)
RA may take appropriate action as per the decision of Norms Committee.				

33	Case No.:3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

34	Case No.: 50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

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Case No.:51/1/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved	
HQ File :01/82/050/01409/AM13/	RLA File :02/24/040/00023/AM13/	Lic.No/Date:0210177494 11.05.2012	Defer Date:	
Decision : In t In the light of earlier decision taken in meeting no. 37/AM12 dated 13.12.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
Noscapine BP/Noscapine Hcl BP	0.049 kg	1	1 X Papaverine (Wet)-Crude containing Noscapine not more than 8% and crude	1kg
Papaverine Hcl BP	0.153 kg		Papaverine not more than 25% (on dry basis) Moisture content NLT 32% w/w	
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:52/1/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved	
HQ File :01/82/050/01410/AM13/	RLA File :02/24/040/00024/AM13/	Lic.No/Date:0210177499 11.05.2012	Defer Date:	
Decision : In t In the light of earlier decision taken in meeting no. 37/AM12 dated 13.12.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
Noscapine BP/Noscapine Hcl BP	0.049 kg	1	1 X Papaverine (Wet)-Crude containing Noscapine not more than 8% and crude Papaverine not more than 25% (on dry basis) Moisture content NLT 32% w/w	1kg
Papaverine Hcl BP	0.153 kg			
RA may take appropriate action as per the decision of Norms Committee.				

37	Case No.: 21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

38	Case No.: 30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Chemicals and Petrochemicals.			

39	Case No.: 4/13/82-ALC4/2012	Party Name:ATUL LIMITED,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved															
	HQ File :01/82/050/00339/AM13/	RLA File :08/24/040/00048/AM13/	Lic.No/Date:0810111728 17.05.2012	Defer Date:															
	Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/523/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S.No</th><th>Item of Import</th><th>Quantity allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="3">N-BENZYLOXY CARBONYL-L-VALINE (CBZ-L-VALINE)</td><td rowspan="3">1 kg</td><td>1.</td><td>L-VALLINE</td><td>0.522 kg</td></tr> <tr> <td>2.</td><td>HEPTANE</td><td>0.44 kg</td></tr> <tr> <td>3.</td><td>BENZYL CHLOROFORMATE (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI.)</td><td>0.76 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg	N-BENZYLOXY CARBONYL-L-VALINE (CBZ-L-VALINE)	1 kg	1.	L-VALLINE	0.522 kg	2.	HEPTANE	0.44 kg	3.	BENZYL CHLOROFORMATE (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI.)
Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg															
N-BENZYLOXY CARBONYL-L-VALINE (CBZ-L-VALINE)	1 kg	1.	L-VALLINE	0.522 kg															
		2.	HEPTANE	0.44 kg															
		3.	BENZYL CHLOROFORMATE (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI.)	0.76 kg															

40	Case No.: 15/13/82-ALC4/2012	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved												
	HQ File :01/82/050/00350/AM13/	RLA File :09/24/040/00077/AM13/	Lic.No/Date:0910052708 21.05.2012	Defer Date:												
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/589/2013-PI(Norms) dated 23.07.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S.No</th><th>Item of Import</th><th>Quantity allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="2">2-[[[3-Methyl-4(2,2,2-Trifluoro Ethoxy)-2-Pyridinyl) Methyl] Sulfanyl]-1H-</td><td rowspan="2">1 kg</td><td>1.</td><td>2,3-Lutidine</td><td>0.65 kg</td></tr> <tr> <td>2.</td><td>2,2,2-Trifluoro Ethanol</td><td>0.65 kg</td></tr> </tbody> </table>				Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg	2-[[[3-Methyl-4(2,2,2-Trifluoro Ethoxy)-2-Pyridinyl) Methyl] Sulfanyl]-1H-	1 kg	1.	2,3-Lutidine	0.65 kg	2.	2,2,2-Trifluoro Ethanol
Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg												
2-[[[3-Methyl-4(2,2,2-Trifluoro Ethoxy)-2-Pyridinyl) Methyl] Sulfanyl]-1H-	1 kg	1.	2,3-Lutidine	0.65 kg												
		2.	2,2,2-Trifluoro Ethanol	0.65 kg												

Benzimidazole	3.	Methylene Dichloride	0.40 kg
RA may take appropriate action as per the decision of Norms Committee.			

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Case No.:3/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved
HQ File :01/82/050/00439/AM13/	RLA File :07/24/040/00075/AM13/	Lic.No/Date:0710088327 21.05.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/600 /2012-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Import Items	For Export of 1 Nos. Norgestic Tablets/ 1 No. Norflex CO Tablets
NORGESIC TABLETS and NORFLEX CO TABLETS	1 kg	1.	ORPHENADRINE CITRATE BP/EP/USP/PH.EUR	35.7 mg
		2.	PARACETAMOL DC (BP/EP/USP/PH.EUR) (272N GELATIN)	459.0 mg
		3.	MICROCRYSTALLINE CELLULOSE NF/USP/EP/BP	145.25 mg
		4.	AEROSIL - BP/EP/USP/PH.EUR	5.0 mg

RA may take appropriate action as per the decision of Norms Committee.

42	Case No.:11/13/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013			

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Case No.:4/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,		Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved
HQ File :01/82/050/00440/AM13/	RLA File :07/24/040/00078/AM13/		Lic.No/Date:0710088441 24.05.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/ 600 /2012-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Import Items	Quantity allowed mg/tablets
NORGESIC FORTE TABLETS	1 kg	1.	ORPHENADRINE CITRATE BP/EP/USP/PH.EUR	51.0 mg/tablets
		2.	PARACETAMOL DC (BP/EP/USP/PH.EUR) (272N GELATIN)	663.0 mg/tablets

		3.	MICROCRYSTALLINE CELLULOSE NF/USP/EP/BP	207.50 mg/tablets
		4.	AEROSIL - BP/EP/USP/PH.EUR	7.10 mg/tablets
RA may take appropriate action as per the decision of Norms Committee.				

44	Case No.:12/13/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Rejected
	HQ File :01/82/050/00347/AM13/	RLA File :05/24/040/00061/AM13/	Lic.No/Date:0510325945 25.05.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

45	Case No.:53/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Rejected
	HQ File :01/82/050/00430/AM13/	RLA File :03/94/040/00888/AM12/	Lic.No/Date:0310697981 08.06.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

46	Case No.:2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013			

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Case No.: 109/18/82-ALC4/2012	Party Name:FRESENIUS KABIONCOLOGY LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved	
HQ File :01/82/050/00604/AM13/	RLA File :05/23/040/00491/AM12/	Lic.No/Date:0510328334 27.06.2012	Defer Date:	
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/606/2012-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
GEMCITABINE HYDROCHLORIDE -White to almost white powder. -Assay(By HPLC-on dried basis): 98% - 102%	1 kg	1.	2-DEOXY-2,2-DIFLUORO-D- RIBOFURANOSE-3,5- DIBENZOATE-1- METHANESULFONATE(T-8). -White to off white crystalline powder. -Assay(By HPLC): NLT 98%	4.723 kg
		2.	N4-ACETYLCYTOSINE. -White to off white crystalline	6.70 kg

			-white to off white crystalline powder. -Assay(By HPLC on dried basis): NLT 98%	
		3.	TRIMETHYLSILYL TRIFLUORO METHANESULFONATE (TMS TRIFLATE). -Colourless to slightly yellowish liquid. -Assay(%w/w): NLT 98%	8.358 kg
RA may take appropriate action as per the decision of Norms Committee.				

48	Case No.:35/18/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00530/AM13/	RLA File :08/24/040/00128/AM13/	Lic.No/Date:0810113566 20.07.2012	Defer Date:03.10.2013
Decision : It was decided to remind the firm to furnish complete technical detail as per Appendix 33 immediatly. The case was deferred for 03.10.2013				

49	Case No.:41/21/82-ALC4/2012	Party Name:MEDLEY PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00671/AM13/	RLA File :03/95/040/00273/AM13/	Lic.No/Date:0310705411 17.08.2012	Defer Date:03.10.2013
Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.				

50	Case No.:5/22/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:03.10.2013
Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.				

51	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:03.10.2013
Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.				

52	Case No.:29/28/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00996/AM13/	RLA File :09/70/040/00061/AM13/	Lic.No/Date:0910053637 31.08.2012	Defer Date:03.10.2013
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013				

Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013

53	Case No.: 28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

54	Case No.: 40/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
	HQ File :01/82/050/00743/AM13/	RLA File :03/94/040/00109/AM13/	Lic.No/Date:0310707803 05.09.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/686/2012-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
VALSARTAN	1 kg	1.	L-VALINE	0.708 kg
		2.	2-CYANO-4-METHYL BIPHENYL (OTBN)	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

55	Case No.: 58/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
	HQ File :01/82/050/00761/AM13/	RLA File :03/94/040/00113/AM13/	Lic.No/Date:0310707983 06.09.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/686/2012-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
VALSARTAN	1 kg	1.	L-VALINE	0.708 kg
		2.	2-CYANO-4-METHYL BIPHENYL (OTBN)	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

56	Case No.: 24/26/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Rejected
	HQ File :01/82/050/00932/AM13/	RLA File :09/24/040/00296/AM13/	Lic.No/Date:0910053811 14.09.2012	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

57	Case No.: 77/24/82-ALC4/2012	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00881/AM13/	RLA File :03/94/040/00378/AM13/	Lic.No/Date:0310709108 14.09.2012	Defer Date:03.10.2013
	Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/167/2013-PI(Norms) dated 11.09.2013, it was decided to call from the firm the following technical details: - Details of export products and basis of calculation of Rice starch, and - Copy of relevant DML and Master – Batch formula for each export product			

58	Case No.: 70/24/82-ALC4/2012	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved															
	HQ File :01/82/050/00874/AM13/	RLA File :03/94/040/00321/AM13/	Lic.No/Date:0310709768 20.09.2012	Defer Date:															
	Decision : In the light of earlier decision taken in meeting no. 39/82 dated 28.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">FLUMETHRIN 90%</td><td rowspan="3">1 kg</td><td>1.</td><td>BAYTICOL P ACID</td><td>0.5681 kg</td></tr> <tr> <td>2.</td><td>4-FLUORO-3 PHENOXYBENZALDEHYDE</td><td>0.4263 kg</td></tr> <tr> <td>3.</td><td>STEEL DRUMS OF 25 KGS CAPACITY (FOR PACKING)</td><td>Relevant as per Packing Policy</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	FLUMETHRIN 90%	1 kg	1.	BAYTICOL P ACID	0.5681 kg	2.	4-FLUORO-3 PHENOXYBENZALDEHYDE	0.4263 kg	3.	STEEL DRUMS OF 25 KGS CAPACITY (FOR PACKING)
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed															
FLUMETHRIN 90%	1 kg	1.	BAYTICOL P ACID	0.5681 kg															
		2.	4-FLUORO-3 PHENOXYBENZALDEHYDE	0.4263 kg															
		3.	STEEL DRUMS OF 25 KGS CAPACITY (FOR PACKING)	Relevant as per Packing Policy															

59	Case No.: 10/24/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00814/AM13/	RLA File :09/24/040/00308/AM13/	Lic.No/Date:0910053881 21.09.2012	Defer Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013			

60	Case No.: 16/24/82-ALC4/2012	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00820/AM13/	RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date:03.10.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/524/2013-PI(Norms) dated 11.09.2013. mentioned that the export			

product "3,4-Ethylene Dioxy Thiophene (EDOT)" is a chemicals used in the synthesis of conjugated polymers and copolymers. The matter is concerned with Department of Chemical & Petro-Chemicals.
It was decided to send a copy of application to Department of C&PC for their comments. The case was deferred for 03.10.2013.

61	Case No.:28/26/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00936/AM13/	RLA File :07/24/040/00268/AM13/	Lic.No/Date:0710090949 25.09.2012	Defer Date:03.10.2013
	Decision : Reply received from firm and sent to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013.			

62	Case No.:96/24/82-ALC4/2012	Party Name:TIDE INDUSTRIES	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Rejected
	HQ File :01/82/050/00900/AM13/	RLA File :34/24/040/00158/AM13/	Lic.No/Date:3410035264 01.10.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

63

Case No.:12/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:11/82-ALC4/2013 05.09.2013		Status:Case Approved
HQ File :01/82/050/00920/AM13/	RLA File :03/94/040/00522/AM13/		Lic.No/Date:0310711393 03.10.2012		Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/131/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg	
TELMISARTAN	1 kg	1.	2-N-PROPYL-4-METHYL-6-(1-METHYLBENZIMIDAZOLE-2-YL) BENZIMIDAZOLE	0.82 kg	
		2.	2-CYANO-4-METHYLBIPHENYL (OTBN)	0.576 kg	
RA may take appropriate action as per the decision of Norms Committee.					

64	Case No.:88/1/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Rejected
	HQ File :01/82/050/01446/AM13/	RLA File :09/24/040/00287/AM13/	Lic.No/Date:0910054034 11.10.2012	Defer Date:
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

65	Case No.:91/24/82-ALC4/2012	Party Name:SMB MEDICAL DEVICES PVT. LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Rejected
	HQ File :01/82/050/00805/AM13/	RLA File :03/05/040/00446/AM13/	Lic.No/Date:0310711393	Defer Date:

65	HQ File :01/82/050/00895/AM13/	RLA File :03/95/040/00446/AM13/	Lic.No/Date:0310/12446 11.10.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			
66	Case No.:30/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00997/AM13/	RLA File :09/24/040/00354/AM13/	Lic.No/Date:0910054116 16.10.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			
67	Case No.:54/24/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Rejected
	HQ File :01/82/050/00858/AM13/	RLA File :05/24/040/00252/AM13/	Lic.No/Date:0510337284 16.10.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			
68	Case No.:9/24/82-ALC4/2012	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Rejected
	HQ File :01/82/050/00813/AM13/	RLA File :02/24/040/00119/AM13/	Lic.No/Date:0210183299 17.10.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			
69	Case No.:3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			
70	Case No.:42/28/82-ALC4/2012	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01009/AM13/	RLA File :03/95/040/00542/AM13/	Lic.No/Date:0310713482 23.10.2012	Defer Date:03.10.2013
	Decision : Reply received from and sent to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013.			
71	Case No.:89/1/82-ALC4/2013	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01447/AM13/	RLA File :09/24/040/00355/AM13/	Lic.No/Date:0910054151 23.10.2012	Defer Date:03.10.2013

Decision :It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.

72	Case No.:12/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00979/AM13/	RLA File :09/24/040/00335/AM13/	Lic.No/Date:0910054160 25.10.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

73	Case No.:16/28/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00983/AM13/	RLA File :08/24/040/00259/AM13/	Lic.No/Date:0810115897 25.10.2012	Defer Date:03.10.2013
	Decision : It was decided to remind the firm to furnish fresh production consumption data duly certified by Central Excise Authorities. The case was deferred for 03.10.2013.			

74	Case No.:49/28/82-ALC4/2012	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01016/AM13/	RLA File :03/95/040/00568/AM13/	Lic.No/Date:0310713614 25.10.2012	Defer Date:03.10.2013
	Decision :It was decided to remind the firm to furnish the following information: Technical specifications, % composition (by weight), weight per piece and the copy of export order for the export product i.e. Intrauterine Contraceptive Device Copper T 380 Ag may be furnished. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished. The net weight of item of import i.e. Copper Silver 10 Alloy Silver Content 10% Nominal) in one piece of export product and quantity applied (net content+wastages, if any) may be furnished with technical justification. Complete material balance indicating input and output material at each stage of manufacturing process. Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. Any other relevant information. The case was deferred for 03.10.2013			

75	Case No.:1/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00805/AM13/	RLA File :09/24/040/00371/AM13/	Lic.No/Date:0910054177 25.10.2012	Defer Date:03.10.2013

				29.10.2012	Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013				

76	Case No.: 3/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00807/AM13/	RLA File :09/24/040/00332/AM13/	Lic.No/Date:0910054196 30.10.2012	Defer Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013			

77	Case No.: 95/24/82-ALC4/2012	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
	HQ File :01/82/050/00899/AM13/	RLA File :34/24/040/00188/AM13/	Lic.No/Date:3410035412 01.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/527/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
4-BROMOMETHYL-2-CYANO BIPHENYL (CBMB/Br.OTBN) C14H10NBr This authorisatin is issued on repeat basis as per case No. 27/26/82-ALC4/2011 of M. No. 26/82-ALC4/2011.	1 kg	1.	2-CYANO-4-METHYL-BIPHENYL (OTBN) C4H11N	0.785 kg

RA may take appropriate action as per the decision of Norms Committee.				
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78	Case No.: 7/31/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01047/AM13/	RLA File :05/24/040/00277/AM13/	Lic.No/Date:0510338116 02.11.2012	Defer Date:03.10.2013
	Decision : it was decided to remind the firm the firm to furnish following technical details: Complete and balanced chemical reaction, stepwise molar requirement and % yield on molar basis. Requirement and Recovery of Solvent at each stage. Past production actual consumption of all imported inputs duly certified by Central Excise Authorities. The case was deferred for 03.10.2013.			

79	Case No.: 89/33/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01236/AM13/	RLA File :09/24/040/00376/AM13/	Lic.No/Date:0910054253 05.11.2012	Defer Date:03.10.2013

Decision :It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.

80	Case No.: 19/1/82-ALC4/2013	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

81	Case No.: 15/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01162/AM13/	RLA File :22/24/040/00039/AM13/	Lic.No/Date:2210013390 09.11.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

82	Case No.: 170/33/82-ALC4/2012	Party Name:RANTUS PHARMA PVT LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01317/AM13/	RLA File :09/24/040/00367/AM13/	Lic.No/Date:0910054294 09.11.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

83	Case No.: 148/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01295/AM13/	RLA File :09/24/040/00359/AM13/	Lic.No/Date:0910054335 15.11.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

84	Case No.: 27/28/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Rejected
	HQ File :01/82/050/00994/AM13/	RLA File :04/24/040/00160/AM13/	Lic.No/Date:0410141072 16.11.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

85	Case No.: 179/33/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01326/AM13/	RLA File :09/24/040/00393/AM13/	Lic.No/Date:0910054348 20.11.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03 10 2013 for comments of Department of Pharmaceuticals			

Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.

86	Case No.: 69/1/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01427/AM13/	RLA File :05/24/040/00302/AM13/	Lic.No/Date:0510339191 20.11.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

87	Case No.: 181/33/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01328/AM13/	RLA File :09/24/040/00401/AM13/	Lic.No/Date:0910054361 22.11.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

88	Case No.: 53/1/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01411/AM13/	RLA File :08/24/040/00282/AM13/	Lic.No/Date:0810116435 23.11.2012	Defer Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013			

89	Case No.: 191/33/82-ALC4/2012	Party Name:VANI PHARMA LABS LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01338/AM13/	RLA File :09/24/040/00357/AM13/	Lic.No/Date:0910054379 26.11.2012	Defer Date:03.10.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/364/2013-PI(Norms) dated 11.09.2013, it was decided to call from the firm the following details: Stepwise % Yields on molar basis along with copy of relevant technical literature in support of yields envisaged Material Balance for the entire process. Requirement and Recovery of solvent of each step. past production vis-a-vis Actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 03.10.2013.			

90	Case No.: 72/1/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
	HQ File :01/82/050/01430/AM13/	RLA File :05/24/040/00291/AM13/	Lic.No/Date:0510339518 26.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/318/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Norms recommended for IRBESARTAN

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
IRBESARTAN	1 kg	1.	2 Cyano -4- Bromomethyl Biphenyl	1.04
		2.	Acetone	0.303
		3.	Diazaspiro Hydrochloride (2- Butyl-1,3-diazaspiro(4.4)non-1- en-4- one hydrochloride)	0.88
		4.	Ethyl Acetate	2.275
		5.	Methylene Chloride	1.376
		6.	Methanol	1.057
		7	METHYL-T-BUTYL-ETHER	0.74
		8	Toluene	2.789
		9	Tri-n-butyltin chloride	0.691

RA may take appropriate action as per the decision of Norms Committee.

Case No.:166/33/82-ALC4/2012

Party Name:PERKIN LABORATORIES

Meet No/Date: 11/82-ALC4/2013
05.09.2013

**Status:Case
Approved**

HQ File :01/82/050/01313/AM13/

RLA File :09/24/040/00382/AM13/

Lic.No/Date:0910054386
27.11.2012

Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/343/2013-PI(Norms) dated 13.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Diethyl Cyclopropane 1,1- dicarboxylate	1 kg	1.	Diethyl Malonate	1.50
		2.	Dimethyl Formamide	1.00
		3.	Potassium Carbonate	1.30
		4.	Ethylene Dichloride	2.00

RA may take appropriate action as per the decision of Norms Committee.

Case No.:26/1/82-ALC4/2013

Party Name:IND-SWIFT LABORATORIES LTD.,

Meet No/Date: 11/82-ALC4/2013
05.09.2013

Status:Case Deferred

HQ File :01/82/050/01384/AM13/

RLA File :22/24/040/00048/AM13/

Lic.No/Date:2210013411
27.11.2012

Defer
Date:03.10.2013

Decision :It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.

93	Case No.: 50/4/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00091/AM14/	RLA File :22/24/040/00046/AM13/	Lic.No/Date:2210013412 27.11.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

94	Case No.: 185/10/82-ALC4/2013	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00368/AM14/	RLA File :03/94/040/00709/AM13/	Lic.No/Date:0310715913 29.11.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

95	Case No.: 54/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01412/AM13/	RLA File :08/24/040/00275/AM13/	Lic.No/Date:0810116505 29.11.2012	Defer Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013			

96	Case No.: 9/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01049/AM13/	RLA File :04/24/040/00182/AM13/	Lic.No/Date:0410141372 29.11.2012	Defer Date:03.10.2013
	Decision : it was decided to remind the firm to furnish following technical details: Yields claimed by the firm appears to very much on lower side. The firm to be requested to furnish copy of technical literature in support of the yields envisaged in the application. Past Production vis-a-vis Actual consumption of the inputs duly certified by Central Excise Authorities The case was deferred for 03.10.2013.			

97	Case No.: 109/33/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
	HQ File :01/82/050/01256/AM13/	RLA File :09/24/040/00409/AM13/	Lic.No/Date:0910054415 30.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/339/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
(2S,5R)- FLUOROCYTOSINE-1- YL-[1,3]-OXATHIOLANE- 2-CARBOXYLIC ACID METHYL ESTER (FCE)	1 kg	1.	GLYOXALIC ACID	0.34
		2.	CYCLOHEXANE	1.27
		3.	2,5-DIHYDROXY-1,4-DITHIANE	0.28
		4.	5-FLUOROCYTOSINE	0.531
		5.	METHYLENE CHLORIDE	8.54
RA may take appropriate action as per the decision of Norms Committee.				

98	Case No.:123/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01270/AM13/	RLA File :09/24/040/00405/AM13/	Lic.No/Date:0910054430 03.12.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

99

Case No.: 128/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved	
HQ File :01/82/050/01275/AM13/	RLA File :08/24/040/00304/AM13/	Lic.No/Date:0810116598 03.12.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/357/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: Export Product VALSARTAN AND HYDROCHLOROTHIAZIDE 80 mg/12.5 mg, 160 mg/12.5 mg and 160 mg/25 mg				
S.NO.	Import Items	For export of 1 No. Tablets		
		80/12.5 mg	160/12.5 mg	160/25 mg
1	VALSARTAN USP	81.6 mg	163.2 mg	163.2 mg
2	HYDROCHLOROTHIAZIDE USP	12.75	12.75	25.5
2	DICALCIUM PHOSPHATE ANHYDROUS USP	63.5	139.5	127.0
4	HYPERMELLOSE 15 CPS USP	7.5	15.0	15.0
5	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 101)	12.5	25.0	25.0
6	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 105)	51.0	102.0	102.0
7 to 16	Import items at Sl. No. 7 to 16	Relevant, As per Packing Policy		

RA may take appropriate action as per the decision of Norms Committee.

100	Case No.: 112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of IPP.			

101	Case No.: 14/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01161/AM13/	RLA File :05/24/040/00324/AM13/	Lic.No/Date:0510340056 04.12.2012	Defer Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013			

102	Case No.: 18/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01165/AM13/	RLA File :05/24/040/00325/AM13/	Lic.No/Date:0510340057 04.12.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

103	Case No.: 185/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved									
	HQ File :01/82/050/01332/AM13/	RLA File :05/24/040/00331/AM13/	Lic.No/Date:0510340123 05.12.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/347/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Quinoline Based Alkaloid - Camptothecin (Chemical) HPLC Purity Not Less Than 98.5%</td><td>1kg</td><td>1.</td><td>Quinoline Based Alkaloid - Camptothecin (Chemical) (HPLC Purity Not less Than 90% and NMT 96-8%)</td><td>1.0346 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Quinoline Based Alkaloid - Camptothecin (Chemical) HPLC Purity Not Less Than 98.5%	1kg	1.	Quinoline Based Alkaloid - Camptothecin (Chemical) (HPLC Purity Not less Than 90% and NMT 96-8%)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Quinoline Based Alkaloid - Camptothecin (Chemical) HPLC Purity Not Less Than 98.5%	1kg	1.	Quinoline Based Alkaloid - Camptothecin (Chemical) (HPLC Purity Not less Than 90% and NMT 96-8%)	1.0346 kg									
RA may take appropriate action as per the decision of Norms Committee.													

	Case No.: 187/33/82-ALC4/2012	Party Name:MICRO LABS LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
	HQ File :01/82/050/01334/AM13/	RLA File :07/24/040/00344/AM13/	Lic.No/Date:0710092287 05.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/311/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

104	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
					Import Recommended for 2.5 ml Bottle
	BROMFENAC OPHTHALM 0.09% w/v - (2.50ml) (100000 BOTTLES) - 258.75 kgs	1kg	1.	BROMFENAC SODIUM SESQUIHYDRATE BP/EP/USP	2.64 mg/Bottle
RA may take appropriate action as per the decision of Norms Committee.					

105

Case No.: 73/33/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved	
HQ File :01/82/050/01220/AM13/	RLA File :09/24/040/00429/AM13/	Lic.No/Date:0910054448 05.12.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/313/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trans-(-)-Methyl-3- [(1,3-Benzodioxol-5- ylxoy) Methyl]-4 (4- Flurophenyl) Piperadine (PX-3)	1kg	1.	(-)-Trans-4-(4-Fluorophenyl)3-Hydroxy Methyl-1-Methyl Piperidine (PX - 15)	1.016 kg
		2.	Sesamol	0.55 kg
RA may take appropriate action as per the decision of Norms Committee.				

106	Case No.:93/33/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01240/AM13/	RLA File :09/24/040/00237/AM13/	Lic.No/Date:0910054437 05.12.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

107	Case No.:168/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01315/AM13/	RLA File :08/24/040/00253/AM13/	Lic.No/Date:0810116731 07.12.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

	Case No.:172/33/82-ALC4/2012		Partv Name:CADILA PHARMACEUTICALS LTD.		Meet No/Date:11/82-ALC4/2013	Status:Case Deferred
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108			05.09.2013	
	HQ File :01/82/050/01319/AM13/	RLA File :08/24/040/00303/AM13/	Lic.No/Date:0810116727 07.12.2012	Defer Date:03.10.2013
	Decision : it was decided to remind the firm to furnish the production consumption data duly certified by Central Excise Authority. The case was deferred for 03.10.2013.			

109	Case No.:188/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01335/AM13/	RLA File :05/23/040/00345/AM13/	Lic.No/Date:0510340432 07.12.2012	Defer Date:03.10.2013
	Decision : it was decided to call remind the firm to furnish the following technical details: Copy of Master Batch formula duly certified by Quality Control Incharge for each export product. Past production vis-a-vis actual consumption of imported inputs for each export product duly certified by Central Excise Authorities. The case was deferred for 03.10.2013.			

110	Case No.:4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013			

111	Case No.:43/33/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01190/AM13/	RLA File :03/94/040/00727/AM13/	Lic.No/Date:0310716674 07.12.2012	Defer Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013			

112	Case No.:175/33/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01322/AM13/	RLA File :05/23/040/00356/AM13/	Lic.No/Date:0510340518 10.12.2012	Defer Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013			

113	Case No.:76/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01223/AM13/	RLA File :09/24/040/00411/AM13/	Lic.No/Date:0910054467 10.12.2012	Defer Date:03.10.2013

					10.12.2012	2010.05.10.2010
Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.						

114	Case No.: 10/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:11/82-ALC4/2013 05.09.2013		Status: Case Deferred
	HQ File :01/82/050/00965/AM13/	RLA File :09/24/040/00416/AM13/		Lic.No/Date:0910054496 12.12.2012		Defer Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013					

115	Case No.: 66/33/82-ALC4/2012		Party Name:AUCTUS PHARMA LIMITED		Meet No/Date:11/82-ALC4/2013 05.09.2013		Status: Case Approved
	HQ File :01/82/050/01213/AM13/		RLA File :09/24/040/00443/AM13/		Lic.No/Date:0910054499 12.12.2012		Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/356/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:						
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
	VALSARTAN	1kg	1.	2-CYANO-4-METHYL BIPHENYL (OTBN)	1.00		
2.			L-VALINE	0.708			
3.			METHYLENE CHLORIDE	12.43			
4.			ACETONE	3.35			
RA may take appropriate action as per the decision of Norms Committee.							

116	Case No.: 126/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:11/82-ALC4/2013 05.09.2013		Status: Case Deferred
	HQ File :01/82/050/01273/AM13/	RLA File :08/24/040/00315/AM13/		Lic.No/Date:0810116862 13.12.2012		Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.					

117	Case No.: 77/33/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED		Meet No/Date:11/82-ALC4/2013 05.09.2013		Status: Case Deferred
	HQ File :01/82/050/01224/AM13/	RLA File :09/24/040/00404/AM13/		Lic.No/Date:0910054501 13.12.2012		Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.					

	Case No.: 64/31/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,		Meet No/Date:11/82-ALC4/2013 05.09.2013		Status: Case Deferred
	HQ File :01/82/050/01104/AM13/	RLA File :03/94/040/00700/AM13/		Lic.No/Date:0310717229 14.12.2012		Defer Date:03.10.2013

118	Decision : it was decided to remind the firm to furnish the following technical details: Complete description and composition of export product Copy of relevant DML Whether the import item is Enrofloxacin or Capreomycin Sulphate. To be clarified by firm as both have been shown imported at different places in the application. The case was deferred for 03.10.2013.		
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119	Case No.: 11/27/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

120	Case No.: 104/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01251/AM13/	RLA File :05/23/040/00239/AM13/	Lic.No/Date:0510341177 18.12.2012	Defer Date:03.10.2013
	Decision : it was decided to remind the firm to furnish the following technical details: Stepwise complete & balanced chemical reaction along with molar requirement. % yield on molar basis for each step. Copy of technical literature in support of the yields envisaged above. The case was deferred for 03.10.2013.			

121	Case No.: 131/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01278/AM13/	RLA File :07/24/040/00377/AM13/	Lic.No/Date:0710092564 18.12.2012	Defer Date:03.10.2013
	Decision : it was decided to remind the firm to furnish the following technical details as per Appendix 33. The case was deferred for 03.10.2013.			

122	Case No.: 169/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01316/AM13/	RLA File :05/23/040/00238/AM13/	Lic.No/Date:0510341172 18.12.2012	Defer Date:03.10.2013
	Decision : it was decided to remind the firm to furnish the following technical details as per Appendix 33. The case was deferred for 03.10.2013.			

123	Case No.:184/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved																																														
	HQ File :01/82/050/01331/AM13/	RLA File :05/24/040/00347/AM13/	Lic.No/Date:0510341261 19.12.2012	Defer Date:																																														
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/318/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: [A] Norms recommended for IRBESARTAN <table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S,No</th><th>Item of Import</th><th>Quantity allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="9">IRBESARTAN</td><td rowspan="9">1 kg</td><td>1.</td><td>2 Cyano -4- Bromomethyl Biphenyl</td><td>1.04</td></tr> <tr> <td>2.</td><td>Acetone</td><td>0.303</td></tr> <tr> <td>3.</td><td>Diazaspiro Hydrochloride (2-Butyl-1,3-diazaspiro(4.4)non-1-en-4- one hydrochloride)</td><td>0.88</td></tr> <tr> <td>4.</td><td>Ethyl Acetate</td><td>2.275</td></tr> <tr> <td>5.</td><td>Methylene Chloride</td><td>1.376</td></tr> <tr> <td>6.</td><td>Methanol</td><td>1.057</td></tr> <tr> <td>7</td><td>METHYL-T-BUTYL-ETHER</td><td>0.74</td></tr> <tr> <td>8</td><td>Toluene</td><td>2.789</td></tr> <tr> <td>9</td><td>Tri-n-butyltin chloride</td><td>0.691</td></tr> </tbody> </table> [B] Norms recommended for Tablets/Capsules <table border="1"> <thead> <tr> <th>S.No.</th><th>Import Item</th><th colspan="3">Norms for 1 No. Tablets</th></tr> </thead> <tbody> <tr> <td rowspan="2">1</td><td rowspan="2">IRBESARTAN</td><td>75 mg</td><td>150 mg</td><td>300 mg</td></tr> <tr> <td>75.0 mg</td><td>150.0 mg</td><td>300.0 mg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg	IRBESARTAN	1 kg	1.	2 Cyano -4- Bromomethyl Biphenyl	1.04	2.	Acetone	0.303	3.	Diazaspiro Hydrochloride (2-Butyl-1,3-diazaspiro(4.4)non-1-en-4- one hydrochloride)	0.88	4.	Ethyl Acetate	2.275	5.	Methylene Chloride	1.376	6.	Methanol	1.057	7	METHYL-T-BUTYL-ETHER	0.74	8	Toluene	2.789	9	Tri-n-butyltin chloride	0.691	S.No.	Import Item	Norms for 1 No. Tablets			1	IRBESARTAN	75 mg	150 mg	300 mg	75.0 mg	150.0 mg
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg																																														
IRBESARTAN	1 kg	1.	2 Cyano -4- Bromomethyl Biphenyl	1.04																																														
		2.	Acetone	0.303																																														
		3.	Diazaspiro Hydrochloride (2-Butyl-1,3-diazaspiro(4.4)non-1-en-4- one hydrochloride)	0.88																																														
		4.	Ethyl Acetate	2.275																																														
		5.	Methylene Chloride	1.376																																														
		6.	Methanol	1.057																																														
		7	METHYL-T-BUTYL-ETHER	0.74																																														
		8	Toluene	2.789																																														
		9	Tri-n-butyltin chloride	0.691																																														
S.No.	Import Item	Norms for 1 No. Tablets																																																
1	IRBESARTAN	75 mg	150 mg	300 mg																																														
		75.0 mg	150.0 mg	300.0 mg																																														

124	Case No.:2/32/82-ALC4/2012	Party Name:CHAMPION DAI-ICHI TECHNOLIGIES INDIA LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/01143/AM13/	RLA File :03/94/040/00792/AM13/	Lic.No/Date:0310717692 19.12.2012	Defer Date:05.09.2013
	Decision : It was decided to send a copy of application again to Department of C & PC for their comments. The case was deferred for 03.10.2013			

	Case No.:182/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
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125			05.09.2013	
	HQ File :01/82/050/01329/AM13/	RLA File :22/24/040/00055/AM13/	Lic.No/Date:2210013463 20.12.2012	Defer Date:03.10.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/167/2013-PI(Norms) dated 11.09.2013, it was decided to call from complete technical details as per Appendix-33. The case was deferred for 03.10.2013.			

126	Case No.:186/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01333/AM13/	RLA File :07/24/040/00387/AM13/	Lic.No/Date:0710092620 20.12.2012	Defer Date:03.10.2013
	Decision : It was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 03.10.2013.			

127	Case No.:45/33/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01192/AM13/	RLA File :03/94/040/00421/AM13/	Lic.No/Date:0310717803 20.12.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

128	Case No.:46/33/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved
	HQ File :01/82/050/01193/AM13/	RLA File :03/94/040/00769/AM13/	Lic.No/Date:0310717816 20.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/303/2013-PI(Norms) dated 13.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
PYRANTEL PAMOATE	1 kg	1.	Thiophene 2 Aldehyde -	0.30
		2.	3-Methylamino Propyl Amine -	0.35
		3.	Bon Acid -	0.84
		4.	Methyl Formate -	0.28
		5.	Iso Propyl Alcohol -	0.32
		6.	Aceto Nitrile -	0.28
		7.	Citric Acid -	0.45

RA may take appropriate action as per the decision of Norms Committee.

129	Case No.:54/28/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01021/AM13/	RLA File :22/24/040/00053/AM13/	Lic.No/Date:2210013461 20.12.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

130	Case No.:9/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01367/AM13/	RLA File :22/24/040/00052/AM13/	Lic.No/Date:2210013462 20.12.2012	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 19.09.2013 for comments of Department of Pharmaceuticals.			

131	Case No.:62/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01029/AM13/	RLA File :03/95/040/00718/AM13/	Lic.No/Date:0310718680 31.12.2012	Defer Date:03.10.2013
	Decision : It was decided to remind the firm o furnish the following technical details: While applying the norms, the firm has shown many options to choose the inputs. The firm should be advised to give final list of imported inputs to be actually used in the process of manufacture, and Past production vis-a-vis Actual consumption of all the relevant imported inputs for last 3 years duly certified by Central Excise Authorities. The case was deferred for 03.10.2013			

132	Case No.:183/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01330/AM13/	RLA File :05/24/040/00366/AM13/	Lic.No/Date:0510342102 01.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

122	Case No.:70/33/82-ALC4/2012		Party Name:RAY CHEMICALS PRIVATE LIMITED,		Meet No/Date:11/82-ALC4/2013 05.09.2013		Status:Case Approved	
	HQ File :01/82/050/01217/AM13/		RLA File :07/24/040/00398/AM13/		Lic.No/Date:0710092831 01.01.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/314/2013-PI(Norms) dated 13.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Item of Export		Quantity	S.No	Item of Import		Quantity allowed	

133				kg/kg
	DOTHIEPIN HCL	1 kg	1.	1 BROMO 3 CHLORO PROPANE
			2.	TETRA HYDRO FURAN
			3.	ACETONE
			4.	THIOPHENOL
				0.092
				0.50
				Not required in the process
				0.65
	RA may take appropriate action as per the decision of Norms Committee.			

134	Case No.:33/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date: 11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00074/AM14/	RLA File :09/24/040/00439/AM13/	Lic.No/Date:0910054647 01.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

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Case No.:129/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved	
HQ File :01/82/050/01276/AM13/	RLA File :08/24/040/00336/AM13/	Lic.No/Date:0810117326 02.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/370/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
PAROXETINE HCL	1 kg	1.	PIPERIDINE ALCOHOL [(-) ALCOHOL] OR (-)TRANS-1-N-METHYL-3-HYDROXY METHYL-4-(4-FLUORO PHENYL) PIPERIDINE	0.810
		2.	SESAMOL	0.55
		3.	DIMETHYL SULFOXIDE	2.9293
		4.	ISOPROPYL ALCOHOL (IPA)	3.27
		5.	METHANOL	3.10
		6.	ACETONE THIS LICENCE ISSUED AS PER PARA 4.7[NO-NORMS] OF HBP-2009-14. WITH NORMAL CONDITION AS PER T.NOTICE NO.5 DT.08.10.2003 FOR EXPORT PRODUCT SUB. TO COND EXATION OF	3.58

CONFIRMATION OF
NORMS BY ALC N.DELHI.

RA may take appropriate action as per the decision of Norms Committee.

136	Case No.:165/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/01312/AM13/	RLA File :08/24/040/00257/AM13/	Lic.No/Date:0810117317 02.01.2013	Defer Date:05.09.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/361/2013-PI(Norms) dated 11.09.2013, it was decided to call from the firm a copy of Master batch Formula duly certified by Quality –Control In charge. The case was deferred for 03.10.2013.			

137	Case No.:171/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01318/AM13/	RLA File :08/24/040/00256/AM13/	Lic.No/Date:0810117315 02.01.2013	Defer Date:03.10.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011361/2013-PI(Norms) dated 11.09.2013, it was decided to call from the firm a copy of Master batch Formula duly certified by Quality -Control Incharge. The case was deferred for 03.10.2013.			

138	Case No.:32/4/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00073/AM14/	RLA File :09/24/040/00465/AM13/	Lic.No/Date:0910054683 03.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals			

139	Case No.:49/4/82-ALC4/2013	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00090/AM14/	RLA File :09/24/040/00157/AM13/	Lic.No/Date:0910054675 03.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals			

140	Case No.:37/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00078/AM14/	RLA File :09/24/040/00458/AM13/	Lic.No/Date:0910054697 04.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals			

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Case No.:36/1/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved	
HQ File :01/82/050/01394/AM13/	RLA File :22/24/040/00056/AM13/	Lic.No/Date:2210013510 07.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/426/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Cefotaxime Sodium Sterile "The export product shall account for 2040 Nos. Aluminium Bottle Anodized with Tear of alu & Chlorobutyl plug"	1 kg	1.	Cefotaxime Acid	0.989
		2.	Ethyl Acetate	3.16
		3.	Methanol	0.44
		4.	Triethylamine (TEA)	0.178
		5.	Eno Carbon	0.031
		6.	Sod-2-Ethyl Hexanoate	0.44
		7	Methyl Iso Butyl Ketone (MIBK)	0.25
RA may take appropriate action as per the decision of Norms Committee.				

142	Case No.:132/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01279/AM13/	RLA File :05/23/040/00410/AM13/	Lic.No/Date:0510342696 08.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals			

143	Case No.:31/4/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00072/AM14/	RLA File :09/24/040/00478/AM13/	Lic.No/Date:0910054718 08.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals			

144	Case No.:96/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01243/AM13/	RLA File :07/24/040/00419/AM13/	Lic.No/Date:0710092979 08.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals			

145	Case No.: 38/4/82-ALC4/2013	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00079/AM14/	RLA File :09/24/040/00473/AM13/	Lic.No/Date:0910054734 09.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals			

146	Case No.: 117/33/82-ALC4/2012	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Reject
	HQ File :01/82/050/01264/AM13/	RLA File :08/24/040/00339/AM13/	Lic.No/Date:0810117495 10.01.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

147	Case No.: 4/29/82-ALC4/2012	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01036/AM13/	RLA File :09/24/040/00497/AM13/	Lic.No/Date:0910054771 11.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

148	Case No.: 44/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00085/AM14/	RLA File :09/24/040/00480/AM13/	Lic.No/Date:0910054759 11.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

149	Case No.: 16/3/85-ALC3/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/85/050/00016/AM14/	RLA File :09/24/040/00468/AM13/	Lic.No/Date:0910054777 15.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

150	Case No.: 11/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01051/AM13/	RLA File :04/24/040/00217/AM13/	Lic.No/Date:0410142687 18.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 87/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00000/AM14/	RLA File :09/24/040/00000/AM13/	Lic.No/Date:0910054777 11.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

151	HQ File :01/82/050/01234/AM13/	RLA File :07/24/040/00428/AM13/	Lic.No/Date:0710093201 21.01.2013	Defer Date:03.10.2013
Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.				

152	Case No.:107/1/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01465/AM13/	RLA File :09/24/040/00471/AM13/	Lic.No/Date:0910054824 23.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

153	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

154	Case No.:3/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

155	Case No.:34/1/82-ALC4/2013	Party Name:DSM SINOCHAM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01392/AM13/	RLA File :22/24/040/00067/AM13/	Lic.No/Date:2210013583 24.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

156	Case No.:153/33/82-ALC4/2012	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01300/AM13/	RLA File :03/95/040/00816/AM13/	Lic.No/Date:0310722230 29.01.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Biotechnology.			

157	Case No.:35/4/82-ALC4/2013	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00076/AM14/	RLA File :09/24/040/00490/AM13/	Lic.No/Date:0910054869 31.01.2013	Defer Date:03.10.2013

Decision :It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.

158	Case No.: 119/1/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01477/AM13/	RLA File :09/24/040/00518/AM13/	Lic.No/Date:0910054887 01.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

159	Case No.: 9/4/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date:0310722715 01.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

160	Case No.: 113/1/82-ALC4/2013	Party Name:PERKIN LABORATORIES	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01471/AM13/	RLA File :09/24/040/00523/AM13/	Lic.No/Date:0910054915 04.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

161	Case No.: 118/1/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01476/AM13/	RLA File :09/24/040/00504/AM13/	Lic.No/Date:0910054950 05.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

162	Case No.: 27/4/82-ALC4/2013	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00068/AM14/	RLA File :09/24/040/00519/AM13/	Lic.No/Date:0910054938 05.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

163	Case No.: 67/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01214/AM13/	RLA File :07/24/040/00461/AM13/	Lic.No/Date:0710093544 05.02.2013	Defer Date:03.10.2013
	Decision : it was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 03.10.2013			

164	Case No.: 9/9/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00183/AM14/	RLA File :31/83/040/00177/AM13/	Lic.No/Date:3110057032 05.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

165	Case No.: 151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

166	Case No.: 115/1/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved																																													
	HQ File :01/82/050/01473/AM13/	RLA File :09/24/040/00535/AM13/	Lic.No/Date:0910055011 11.02.2013	Defer Date:																																													
	Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/382/2013-PID dated 08.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S.No</th><th>Item of Import</th><th>Quantity allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="13">ADSORBED TETANUS VACCINE BP/TETANUS TOXOID VACCINE ADSORBED-10ML 20 DOSES</td><td rowspan="13">1 kg</td><td>1.</td><td>L-CYSTINE</td><td>As per A 2304 of HBP-II</td></tr> <tr> <td>2.</td><td>THIOMERSAL</td><td>As per A 2304 of HBP-II</td></tr> <tr> <td>3.</td><td>N Z CASE TT (CASEIN PEPTONE PLUS)</td><td>As per A 2304 of HBP-II</td></tr> <tr> <td>4.</td><td>L-TYROSINE</td><td>As per A 2304 of HBP-II</td></tr> <tr> <td>5.</td><td>ALUMINIUM CHLORIDE 6 HYDRATE EXTRA</td><td>As per A 2304 of HBP-II</td></tr> <tr> <td>6.</td><td>SILICON EMULSION</td><td>0.043 kg</td></tr> <tr> <td>7.</td><td>TRI SODIUM ORTHO PHOSPHATE</td><td>As per A 2304 of HBP-II</td></tr> <tr> <td>8.</td><td>GLASS VIALS</td><td>As per A 2304 of HBP-II</td></tr> <tr> <td>9.</td><td>RUBBER STOPPERS</td><td>As per A 2304 of HBP-II</td></tr> <tr> <td>10.</td><td>ALUMINIUM CAPS/SEALS</td><td>As per A 2304 of HBP-II</td></tr> <tr> <td>11.</td><td>SHIPPING INDICATORS (Q TAG 2 PLUS)</td><td>As per A 2304 of HBP-II</td></tr> <tr> <td>12.</td><td>VVM LABELS (HEATMARKER VACCINE VIAL MONITOR LABELS)</td><td>5005 Nos.</td></tr> <tr> <td>13.</td><td>FILTERS AND FILTER AIDS</td><td>2.5 Nos.</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg	ADSORBED TETANUS VACCINE BP/TETANUS TOXOID VACCINE ADSORBED-10ML 20 DOSES	1 kg	1.	L-CYSTINE	As per A 2304 of HBP-II	2.	THIOMERSAL	As per A 2304 of HBP-II	3.	N Z CASE TT (CASEIN PEPTONE PLUS)	As per A 2304 of HBP-II	4.	L-TYROSINE	As per A 2304 of HBP-II	5.	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	As per A 2304 of HBP-II	6.	SILICON EMULSION	0.043 kg	7.	TRI SODIUM ORTHO PHOSPHATE	As per A 2304 of HBP-II	8.	GLASS VIALS	As per A 2304 of HBP-II	9.	RUBBER STOPPERS	As per A 2304 of HBP-II	10.	ALUMINIUM CAPS/SEALS	As per A 2304 of HBP-II	11.	SHIPPING INDICATORS (Q TAG 2 PLUS)	As per A 2304 of HBP-II	12.	VVM LABELS (HEATMARKER VACCINE VIAL MONITOR LABELS)	5005 Nos.	13.	FILTERS AND FILTER AIDS
Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg																																													
ADSORBED TETANUS VACCINE BP/TETANUS TOXOID VACCINE ADSORBED-10ML 20 DOSES	1 kg	1.	L-CYSTINE	As per A 2304 of HBP-II																																													
		2.	THIOMERSAL	As per A 2304 of HBP-II																																													
		3.	N Z CASE TT (CASEIN PEPTONE PLUS)	As per A 2304 of HBP-II																																													
		4.	L-TYROSINE	As per A 2304 of HBP-II																																													
		5.	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	As per A 2304 of HBP-II																																													
		6.	SILICON EMULSION	0.043 kg																																													
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		11.	SHIPPING INDICATORS (Q TAG 2 PLUS)	As per A 2304 of HBP-II																																													
		12.	VVM LABELS (HEATMARKER VACCINE VIAL MONITOR LABELS)	5005 Nos.																																													
		13.	FILTERS AND FILTER AIDS	2.5 Nos.																																													

167	Case No.: 117/1/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:11/82-ALC4/2013	Status: Case
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		05.09.2013		Approved
HQ File :01/82/050/01475/AM13/		RLA File :09/24/040/00534/AM13/		Lic.No/Date:0910055012 11.02.2013
Defer Date:				
Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/382/2013-PID dated 08.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
ADSORBED TETANUS VACCINE BP/TETANUS TOXOID VACCINE ADSORBED-5ML 10 DOSES	1 kg	1.	L-CYSTINE	As per A 2302 of HBP-II
		2.	THIOMERSAL	As per A 2302 of HBP-II
		3.	N Z CASE TT (CASEIN PEPTONE PLUS)	As per A 2302 of HBP-II
		4.	L-TYROSINE	As per A 2302 of HBP-II
		5.	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	As per A 2302 of HBP-II
		6.	SILICON EMULSION	0.043 kg
		7	TRI SODIUM ORTHO PHOSPHATE	As per A 2302 of HBP-II
		8	GLASS VIALS	As per A 2302 of HBP-II
		9	RUBBER STOPPERS	As per A 2302 of HBP-II
		10	ALUMINIUM CAPS/SEALS	As per A 2302 of HBP-II
		11	SHIPPING INDICATORS (Q TAG 2 PLUS)	As per A 2302 of HBP-II
		12	VVM LABELS (HEATMARKER VACCINE VIAL MONITOR LABELS)	10010 Nos.
		13	FILTERS AND FILTER AIDS	5 Nos.
RA may take appropriate action as per the decision of Norms Committee.				

168	Case No.:7/3/82-ALC4/2013	Party Name: WOCKHARDT LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:03.10.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/668/2012-PI(Norms) dated 13.09.2013, stated that the reply received from the firm, it may be seen that the firm has furnished only import of vitamin B12 (Cyanocobalamin) of relevant particals sizes as mentioned in the application for the year 2010-11, 2011-12 and 2012-2013. However they have not given the complete information as asked by DGFT. The case was deferred for 03.10.2013.			

	Case No.:111/1/82-ALC4/2013	Party Name: VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
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169	HQ File :01/82/050/01469/AM13/	RLA File :09/24/040/00479/AM13/	05.09.2013 Lic.No/Date:0910055022 12.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

170	Case No.:26/4/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00067/AM14/	RLA File :09/24/040/00501/AM13/	Lic.No/Date:0910055023 12.02.2013	Defer Date:03.10.2013
Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.				

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Case No.:4/4/82-ALC4/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Deffered and Re-indexed	
HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date:05.09.2013	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/105/2012-Ch. II dated 03.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
GLYPHOSATE 41% SL (IPA SALT)	1 kg	1	N-PHOSPHONO METHYL IMINO DI ACETIC ACID	0.620 kg
		2.	MONO ISO PROPYL AMINE (70%)	0.186 kg
		3.	ACTIVATED CARBON	0.039 kg
		4.	ETHOXYLATED AMINE (SURFACTANT)	0.176 kg
		5.	AMMONIA	0.072 kg
		6.	SULPHURIC ACID	
RA may take appropriate action as per the decision of Norms Committee.				

172	Case No.:37/1/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/01395/AM13/	RLA File :07/24/040/00487/AM13/	Lic.No/Date:0710093719 15.02.2013	Defer Date:03.10.2013
Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.				

173	Case No.:39/1/82-ALC4/2013	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Deferred and Re-indexed
	HQ File :01/82/050/01397/AM13/	RLA File :34/24/040/00267/AM13/	Lic.No/Date:3410036143 15.02.2013	Defer Date:03.10.2013

179	Case No.: 36/4/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00077/AM14/	RLA File :09/24/040/00532/AM13/	Lic.No/Date:0910055090 19.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

180	Case No.: 45/1/82-ALC4/2013	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01403/AM13/	RLA File :07/24/040/00466/AM13/	Lic.No/Date:0710093775 19.02.2013	Defer Date:03.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 03.10.2013			

181	Case No.: 30/8/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00161/AM14/	RLA File :09/24/040/00531/AM13/	Lic.No/Date:0910055114 20.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

182	Case No.: 60/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
	HQ File :01/82/050/01418/AM13/	RLA File :08/24/040/00405/AM13/	Lic.No/Date:0810118586 20.02.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/435/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

SIMVASTATIN 5 MG, 10 MG, 20MG , 40 MG and 80 MG TAB

S.NO.	Import Items	For export of 1 No. Tablets (Quantity in mg)				
		5 mg	10 mg	20 mg	40 mg	80 mg
1	SIMVASTATIN USP (This Lic. is issued with condition that import of any drug against this lic. will be allowed through registered sources as per provision laid down in Drug & Cosmetic Act.)	5.10	10.20	20.40	40.80	81.60
2	LACTOSE ANHYDROUS NF (PHARMATOSE DCL-21)	39.55	77.42	154.84	309.68	619.36

3	CITRIC ACID, ANHYDROUS USP	0.75	1.50	3.00	6.00	12.00
4	MAGNESIUM STEARATE NF	0.50	1.00	2.00	4.00	8.00
5	DEHYDRATED ALCOHOL USP	0.85	1.70	3.40	6.80	13.60
6	Import items at Sl. No. 6 to 20	Relevant, As per Packing Policy				

RA may take appropriate action as per the decision of Norms Committee.

183	Case No.: 64/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01422/AM13/	RLA File :08/24/040/00409/AM13/	Lic.No/Date:0810118585 20.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 78/1/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved	
HQ File :01/82/050/01436/AM13/	RLA File :05/24/040/00423/AM13/	Lic.No/Date:0510346839 20.02.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/347/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Quinoline Based Alkaloid - Camptothecin (Chemical) HPLC Purity Not Less Than 98.5%	1kg	1.	Quinoline Based Alkaloid - Camptothecin (Chemical) (HPLC Purity Not less Than 90% and NMT 96-8%)	1.0346 kg
RA may take appropriate action as per the decision of Norms Committee.				

185	Case No.: 10/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00193/AM14/	RLA File :09/24/040/00550/AM13/	Lic.No/Date:0910055120 21.02.2013	Defer Date:03.10.2013
	Decision : Reply received from and sent to Deaprtment of Pharmaceuticals. It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

186	Case No.: 5/4/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00046/AM14/	RLA File :03/95/040/00692/AM13/	Lic.No/Date:0310725029 21.02.2013	Defer Date:03.10.2013

Decision :Reply received from and sent to Department of Pharmaceuticals. It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.

187	Case No.: 6/4/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00047/AM14/	RLA File :03/95/040/00600/AM13/	Lic.No/Date:0310725026 21.02.2013	Defer Date:03.10.2013
	Decision : Reply received from and sent to Department of Pharmaceuticals. It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

188	Case No.: 8/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00191/AM14/	RLA File :09/24/040/00554/AM13/	Lic.No/Date:0910055119 21.02.2013	Defer Date:03.10.2013
	Decision : Reply received from and sent to Department of Pharmaceuticals. It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

189	Case No.: 81/1/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01439/AM13/	RLA File :05/23/040/00478/AM13/	Lic.No/Date:0510346879 21.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

190	Case No.: 35/1/82-ALC4/2013	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01393/AM13/	RLA File :22/24/040/00076/AM13/	Lic.No/Date:2210013655 22.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

191	Case No.: 6/32/82-ALC4/2012	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Rejected
	HQ File :01/82/050/01147/AM13/	RLA File :05/24/040/00405/AM13/	Lic.No/Date:0510347194 22.02.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

192	Case No.: 95/1/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
	HQ File :01/82/050/01452/AM13/	RLA File :03/95/040/00884/AM13/	Lic.No/Date:0310725621	Defer Date:

HQ File :01/82/050/01455/AM13/	RLA File :05/95/040/00884/AM13/	Lic.No/Date:0510/25021 25.02.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/406/2013-PI(Norms) dated 13.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
AMODIAQUINE HYDROCHLORIDE (HCL)	1 kg	1.	ETHOXY METHYLENE MALONIC ACID ESTER (EMME)	0.90
		2.	PARACETAMOL	0.55
RA may take appropriate action as per the decision of Norms Committee.				

193	Case No.: 6/9/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00180/AM14/	RLA File :04/24/040/00267/AM13/	Lic.No/Date:0410143701 26.02.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

194	Case No.: 3/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01150/AM13/	RLA File :05/24/040/00448/AM13/	Lic.No/Date:0510347967 01.03.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 33/8/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved	
HQ File :01/82/050/00164/AM14/	RLA File :09/24/040/00580/AM13/	Lic.No/Date:0910055248 01.03.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/533/2013-PI(Norms) dated 13.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
SUNITINIB / SUNITINIB MALATE	1 kg	1.	5-formyl-2,4-dimethyl-1H-pyrrole-3-carboxylicacid	1.17
		2.	2-(Diethylamino) ethylamine	0.976
		3.	1-(3-dimethylaminopropyl)-3-ethyl carboamide hydrochloride	2.02
		4.	5-Fluoro Isatin	1.00

		5.	Hydrazine hydrate	5.65
		6.	L(-)-Malic acid	0.34
RA may take appropriate action as per the decision of Norms Committee.				

196	Case No.: 37/8/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00168/AM14/	RLA File :09/24/040/00579/AM13/	Lic.No/Date:0910055253 01.03.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

197	Case No.: 76/1/82-ALC4/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01434/AM13/	RLA File :05/23/040/00493/AM13/	Lic.No/Date:0510347987 01.03.2013	Defer Date:03.10.2013
	Decision : It was decided to remind the firm to furnish the following technical details: 1. Technical specification % composition (by weight) along with specific end use/application and the copy of export order for the export product i.e. Hardener Fortech 1000 may be furnished. 2. Technical specification and foreign supplied catalogue for the raw material to be imported may also be furnished 3. Details and quantity of other indigenous input to be used in the manufacture of the export product may be indicated 4. Detailed manufacturing process along with balanced chemical reaction indicating % yield/wastage along with balanced chemical reaction indicating % yield/wastage along with technical justification for wastage along with technical justification for wastage at each stage and also on each of the raw material may be furnished. 5. Complete material balance indicating input and output material at each stage of manufacturing process. 6. Standard/authentic technical literature in support of the raw material requirement /formulation for the manufacture of export product. 7. Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. 8. Any other relevant information,. The case was deferred for 03.10.2013			

198	Case No.: 34/8/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00165/AM14/	RLA File :09/24/040/00578/AM13/	Lic.No/Date:0910055279 04.03.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

199	Case No.: 24/1/82-ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
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HQ File :01/82/050/01382/AM13/	RLA File :22/24/040/00074/AM13/	Lic.No/Date:2210013689 05.03.2013	Defer Date:03.10.2013
Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

200	Case No.: 56/4/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00097/AM14/	RLA File :09/24/040/00577/AM13/	Lic.No/Date:0910055286 05.03.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

201	Case No.: 121/1/82-ALC4/2013	Party Name:PIONEER LABORATORIES INDIA PVT. LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/01479/AM13/	RLA File :56/24/040/00040/AM13/	Lic.No/Date:5610001786 06.03.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

202	Case No.: 19/8/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
	HQ File :01/82/050/00150/AM14/	RLA File :09/24/040/00584/AM13/	Lic.No/Date:0910055296 06.03.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/ 531 /2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	PRALATREXATE	1kg	1.	Homoterephthalic acid dimethyl ester
			2.	Propargyl Bromide
			3.	2,4-Diamino-6-(Bromo Methyl) Pteridine Hydrobromide
RA may take appropriate action as per the decision of Norms Committee.				

203	Case No.: 62/1/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Rejected
	HQ File :01/82/050/01420/AM13/	RLA File :08/24/040/00424/AM13/	Lic.No/Date:0810119074 06.03.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

204	Case No.: 6/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00137/AM14/	RLA File :08/24/040/00459/AM13/	Lic.No/Date:0810119610 20.03.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

205	Case No.: 74/1/82-ALC4/2013	Party Name:ATUL INTERMEDIATES	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
	HQ File :01/82/050/01432/AM13/	RLA File :08/24/040/00423/AM13/	Lic.No/Date:0810119733 25.03.2013	Defer Date:
	Decision : Decision : It was decided to withdraw the case . In the light of written comments received from Department of C&PC as firm has been informed that they have taken advance authorization on repeat basis under para 4.7.1 HBP v1.			

206	Case No.: 1/3/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00034/AM14/	RLA File :09/24/040/00013/AM14/	Lic.No/Date:0910055748 15.04.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

207	Case No.: 41/10/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00224/AM14/	RLA File :09/24/040/00630/AM13/	Lic.No/Date:0910055729 15.04.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

208	Case No.: 3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

209	Case No.: 157/10/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00340/AM14/	RLA File :03/95/040/00098/AM14/	Lic.No/Date:0310733961 10.05.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

210	Case No.:2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

211	Case No.:190/10/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00373/AM14/	RLA File :03/94/040/00466/AM13/	Lic.No/Date:0310734611 16.05.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

212	Case No.:4/5/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00122/AM14/	RLA File :09/24/040/00466/AM12/	Lic.No/Date:0910056004 16.05.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Biotechnology.			

213

Case No.: 5/5/82-ALC4/2013	Party Name:	AUROBINDO PHARMA LIMITED	Meet No/Date:	11/82-ALC4/2013 05.09.2013	Status: Case Approved
HQ File :01/82/050/00123/AM14/	RLA File :	09/24/040/00042/AM14/	Lic.No/Date:	0910056036 17.05.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)	
Benazepril Hydrochloride	1 kg	1.	®-2-Hydroxy-4-Phenyl butanoic acid ethyl ester	0.704	
		2.	4-Nitrobenzensulfonyl Chloride	0.893	
		3.	Carbon Enoanticronos (Activated Carbon)	0.033	
		4.	Hexanes	3.52	
		5.	Potassium Carbonate	0.132	
		6.	Tert-Butyl (S)-3-Amino Capralactum	0.826	
		7.	Toluene	2.196	
		8.	Triethylamine	0.48	

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 69/10/82-ALC4/2013	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED		Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
HQ File :01/82/050/00252/AM14/	RLA File :05/24/040/00060/AM14/		Lic.No/Date:0510356239 05.06.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 11/82 dated 19.06.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:				
Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium Crystals	2.85
		2.	Methanol	2.00
		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25
RA may take appropriate action as per the decision of Norms Committee.				

215	Case No.:205/10/82-ALC4/2013	Party Name:ECO ORGANICS	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00388/AM14/	RLA File :29/24/040/00009/AM13/	Lic.No/Date:2910021426 06.06.2013	Defer Date:03.10.2013
	Decision :it was decided to call remind the firm to furnish the following technical details:			
	1. Details of manufacturing process with chemical equations, molecular formulah molecular weight and yields 2. CA certificate about product and consumption data for the last 2 years. The case was deferred for 03.10.2013.			

216	Case No.:105/10/82-ALC4/2013	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED		Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved
	HQ File :01/82/050/00288/AM14/	RLA File :05/24/040/00063/AM14/		Lic.No/Date:0510357308 17.06.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 11/82 dated 19.06.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:				
	Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
	7-Phenylacetamideo-3-Chloromethyl	1 kg	1.	Penicillin G Potassium 1 st	2.85

Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder		Crystals	
	2.	Methanol	2.00
	3.	Dimethyl Formamide	3.86
	4.	Methylene Chloride	2.09
	5.	2-Mercaptobenzothiazole	0.511
	6.	Isopropyl Alcohol	1.25
RA may take appropriate action as per the decision of Norms Committee.			

217	Case No.:94/10/82-ALC4/2013	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00277/AM14/	RLA File :05/24/040/00079/AM14/	Lic.No/Date:0510357314 17.06.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

218	Case No.:222/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00405/AM14/	RLA File :52/24/040/00009/AM14/	Lic.No/Date:5210039910 28.06.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Chemicals and Petrochemicals.			

219	Case No.:2/9/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00176/AM14/	RLA File :09/24/040/00151/AM14/	Lic.No/Date:0910056702 08.07.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

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Case No.:4/9/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved	
HQ File :01/82/050/00178/AM14/	RLA File :08/24/040/00148/AM14/	Lic.No/Date:0810122734 12.07.2013	Defer Date:	
Decision : : In the light of earlier decision taken in meeting no. 16/82 dated 16.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Quantity allowed
TAMSULOSIN HCL 0.4 MG. CAPS (ACTIVE INGREDIENT : TAMSULOSIN HYDROCHLORIDE 101.60 KGS)	1 No.	1.	TAMSULOSIN HYDROCHLORIDE	0.408 mg
		2.	METHACRYLIC ACID COPOLYMER DISPERSION NF	170.012 mg
		3.	MICROCRYSTALLINE CELLULOSE (AVICEL PH 102)	233 mg

101.00 KGS.)	4.	Import items at Sl. No.4 to 8	As per packing policy
RA may take appropriate action as per the decision of Norms Committee.			

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Case No.:5/9/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved	
HQ File :01/82/050/00179/AM14/	RLA File :07/24/040/00110/AM14/	Lic.No/Date:0710096801 17.07.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 21/AM 12 dated 04.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity Allowed
Doxycycline Hcl Tablet 100 mg (each tablet containing Doxycycline Hyclate equivalent to 100 mg of Doxycycline)	1 number	1.	Doxycycline Hyclate	117.84 mg/tablet
RA may take appropriate action as per the decision of Norms Committee.				

222	Case No.:1/11/82-ALC4/2013	Party Name:R.K.INDUSTRIES,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved	
	HQ File :01/82/050/00414/AM14/	RLA File :08/24/040/00189/AM14/	Lic.No/Date:0810123639 08.08.2013	Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 1/AM13 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Ortho Toluidine 5 Sulfonic Acid	1 kg	1	Ortho Toluidine	0.642 kg
			2.	Caustic Soda	0.282 kg
RA may take appropriate action as per the decision of Norms Committee.					

223	Case No.:2/11/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Deferred
	HQ File :01/82/050/00415/AM14/	RLA File :08/24/040/00212/AM14/	Lic.No/Date:0810123703 12.08.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:3/11/82-ALC4/2013		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:11/82-ALC4/2013 05.09.2013	Status:Case Approved
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HQ File :01/82/050/00416/AM14/	RLA File :08/24/040/00209/AM14/	Lic.No/Date:0810123705 12.08.2013	Defer Date:		
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/369/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product					
PAROXETINE TABLETS					
S.NO.	Import Items	For export of 1 No. Tablets (Quantity in mg)			
		<u>10 mg Tablets</u>	<u>20 mg Tablets</u>	<u>30 mg Tablets</u>	<u>40 mg Tablets</u>
1	PAROXETINE HCL HEMIHYDRATE	11.10	22.20	33.30	44.40
2	LACTOSE ANHYDROUS NF (PHARMATOSE DCL-21)	65.93	131.86	197.79	263.72
2	DIBASIC CALCIUM PHOSPHATE ANHYDROUS USP	23.18	46.36	69.54	92.22
4	POVIDONE K 30	4.39	8.78	13.17	17.56
5	MAGNESIUM STEARATE	1.10	2.20	3.30	4.40
6	Import items at Sl. No. 6 to 17	Relevant, As per Packing Policy			

RA may take appropriate action as per the decision of Norms Committee.

225	Case No.: 4/11/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Deferred
	HQ File :01/82/050/00417/AM14/	RLA File :09/24/040/00226/AM14/	Lic.No/Date:0910057197 14.08.2013	Defer Date:03.10.2013
	Decision : It was decided to defer the case for 03.10.2013 for comments of Department of Pharmaceuticals.			

226	Case No.: 5/11/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
	HQ File :01/82/050/00418/AM14/	RLA File :08/24/040/00210/AM14/	Lic.No/Date:0810123819 14.08.2013	Defer Date:
	Decision : It was decided to withdraw the case as advance authorization on repeat basis under para 4.7.1 HBP v1.			

	Case No.: 6/11/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2013 05.09.2013	Status: Case Approved
	HQ File :01/82/050/00419/AM14/	RLA File :08/24/040/00213/AM14/	Lic.No/Date:0810123848	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 24/82 dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
ATORVASTATIN CALCIUM	1 kg	1.	(4R,CIS) 1,1-DIMETHYLETHYL-6CYANOMETHYL-2,2-DIMETHYL-1, 3-DIOXANE-4-ACETATE	0.733
		2.	TETRAHYDROFURAN	0.80
		3.	ISO PROPYL ALCOHOL	1.16
		4.	METHANOL	6.42

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:7/11/82-ALC4/2013

Party Name:CADILA HEALTHCARE LTD.,

Meet No/Date:11/82-ALC4/2013
05.09.2013

Status:Case Approved

HQ File :01/82/050/00420/AM14/

RLA File :08/24/040/00224/AM14/

Lic.No/Date:0810123949
21.08.2013

Defer Date:

Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.02.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less::

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AZATHIOPRINE 50 MG. TABS (ACTIVE INGREDIENT : AZATHIOPRINE USP - 2350.00 KGS) Cond.-The Export Product should be pked in the bottles imported under policy 2009-2014 for Pkg. Material i.e. net + 1% wastage. And should be reflected in the export documents.	1 kg	1.	AZATHIOPRINE USP (THIS LICENCE IS ISSUED AS PER POLICY CIRCULAR NO. 9 DTD. 30.06.03 AND POLICY CIRCULAR NO. 15 DTD. 17.09.03 and Norms ratified in meeting No. 31/82 ALC4/2012 dtd 21.02.2013)	51 gm
		2.	LACTOSE MONOHYDRATE NF	116.50 gm
		3	60 CC WHITE HDPE BOTTLE (As per General Policy for Packing material - Packing material in finished form Net Nos - 4,70,000)	Relevant, as per packing policy
		4	CAP 33 MM WHITE PP NCRC (As per General Policy for Packing material - Packing material in finished form Net Nos - 4,70,000)	

RA may take appropriate action as per the decision of Norms Committee.

Case No.:8/11/82-ALC4/2013

Party Name:INTAS PHARMACEUTICALS LTD.,

Meet No/Date:11/82-ALC4/2013

Status:Case

RA may take appropriate action as per the decision of Norms Committee.
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Case No.:11/11/82-ALC4/2013		Party Name:ALEMBIC PHARMACEUTICALS LTD		Meet No/Date:11/82-ALC4/2013 05.09.2013		Status:Case Approved	
HQ File :01/82/050/00424/AM14/		RLA File :34/24/040/00112/AM14/		Lic.No/Date:3410037737 27.08.2013		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Clarithromycin Coated Granules (28% to 44%, as per DML)		1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.		
RA may take appropriate action as per the decision of Norms Committee.							

Date:14.09.2013

Place:New Delhi

Foreign Trade Development Officer

Outside Agenda -1	M/s. Neuland Laboratories Limited
Norms Committee Meeting No.11/AM14 dated	F.No. 01/82/162/00480/AM 12/DES III
Meeting Date:05.09.2013	
Decision: Committee considered the case and It was decided to amend the description of import item Sl.No. 1. Accordingly, the committee recommended following modification in SION A3504:	
Item in S.No 1 of SION A3504 is read as 7-Chloro-1-cyclopropyl-6-fluoro-1,4-dihydro-4-oxo-3-Quinoline-3-carboxylic acid	Recommended to be 7-Chloro-1-cyclopropyl-6-fluoro-1,4-dihydro-4-oxo-3-Quinoline carboxylic acid
The above amendment may be notified through Public Notice.	

Outside Agenda -2	M/s. Torrent Pharamaceutical Limited, Ahmedabad		
NC Meeting No.11/AM14 Date:05.09.2013	01/82/50/00966/AM 10/DES III		
RLA File No. 08/24/040/00177/AM 10	Adv. Lic. No. 0810083718 dated 27.10.2009		
Decision: Committee considered the case and It was decided to correction in the description of advance licence number and RLA File number as norms ratified by NC in its meeting no. 7/AM14 dated 01.07.2013 as given below:			
S.L.No.	Details	From	To
1.	Correction of Jt. DGFT Ahmadabad File No. in minutes	08/24/040/00177/AM10 (7 extra added)	08/24/040/00177/AM10
2.	Correction in advance licence number	Adv. Lic.No. 0810082718 dated 27.10.2009 (2 added instead of 3)	Adv. Lic.No. 0810083718 dated 27.10.2009
RA may take appropriate action as per the decision of Norms Committee.			

Outside Agenda No. 3	M/s. DSM Sinochem Pharmaceuticals,
Norms Committee Meeting No.11/AM14 Date:05.09.2013	F.No. 01/82/50/01003/AM07/DES III
RLA F. No. 22/24/040/00110/AM06	Adv. Lic. No. 2210005786 dated 17.07.2006
Decision: Committee considered the case and It was decided to amend the description of export product as “Ampicillin Anhydrous - Pen G”. RA may take appropriate action as per the decision of Norms Committee.	
RA may take appropriate action as per the decision of Norms Committee.	